

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 4454**

TO BE ANSWERED ON THE 28TH MARCH, 2023/ CHAITRA 7, 1945 (SAKA)

COMPENSATION TO VICTIMS OF TRAFFICKING

4454. SHRI MANICKAM TAGORE B.:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has maintained data on the total number of victims of trafficking who were awarded compensation during the last five years;

(b) if so, the details thereof, State/UT-wise;

(c) whether the Government is aware that State Legal Services Authority (SLSA) has passed orders for the grant of funds to victims but that has not been disbursed in a timely manner;

(d) if so, the numbers of such victims;

(e) whether the Government is taking any proactive measures to address the delays in the disbursement of compensation to victims;

(f) if so, the details thereof and if not, the reasons therefor; and

(g) whether the Government has taken any measures to ensure that every SLSA has adequate funds under the Victim Compensation Scheme and if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI AJAY KUMAR MISHRA)**

(a) to (g): 'Police' and 'Public Order' are "State-List" subjects under the Seventh Schedule to the Constitution of India. Therefore, primarily it is the responsibility of respective State Governments/Union Territory

Administrations to take appropriate steps for providing compensation to the victims of trafficking.

In terms of the information provided by the National Legal Services Authority, State/Union Territory wise details regarding compensation provided to the victims of trafficking is not available centrally. The methodology of awarding and disbursing the compensation to the victims is managed by the respective State/Union Territory authorities and may vary from State to State in accordance with their respective Schemes. While the Legal Services Authorities have a role in determination of the amount of compensation, the actual disbursement is dependent on the funds maintained and released by the concerned State/Union Territory authorities.

However, the Ministry of Home Affairs had also released a one-time grant of Rs. 200 crores to all States/Union Territories from the Central Victim Compensation Fund under 'Nirbhaya Fund' in 2016-17 for supplementing the efforts of States/Union Territories for providing compensation to the victims.
